

CHAMBER MATTER

ITEM NO. 15

COURT NO.5

SECTION XIV

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

I.A. No. 4 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).6390/2007

(From the judgement and order dated 30/10/2006 in CRP No. 8/1999 of  
The HIGH COURT OF GUWAHATI, ASSAM)

PANNA LAL GHOSH & ORS.

Petitioner(s)

VERSUS

SUSHITAL DHAR & ORS.

Respondent(s)

(Appln. for deleting the names of party respondent Nos. 3 (a) to 3 (d) and 5(a)  
to 5 (g) from the array of parties)

Date: 31/01/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA  
(IN CHAMBER)

For Petitioner(s) Mr. Bijan Kumar Ghosh, Adv.

For Respondent(s)

No. 1 Mr. K.V.Mohan, Adv.

UPON hearing counsel the Court made the following  
ORDER

I.A. No. 4- application for deleting the names of  
respondent Nos. 3(a) to 3(d) and 5(a) to 5(g) from the array of  
parties is allowed at the risk of the petitioners.

[ Charanjeet Kaur ]  
Court Master

[ Anand Singh ]  
Court Master